

Children missing in the capital city Delhi

2772. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether as per report of Child Rights and You (CRY) around 18 children go missing every day in the capital city Delhi;

(b) if so, the details thereof;

(c) whether Government has devised an action plan to control this abuse;

(d) if so, the details thereof; and

(e) how many of such missing children on an average are recovered per annum?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Delhi Police has reported that an average of 20 and 21 children went missing per day during the year 2013 and 2014 respectively. Most of these missing children were traced and returned to their families. At the end of the year 2013 and 2014, 1025 and 1877 children respectively remained missing.

(c) and (d) The Government is deeply concerned about the crime against children and issued advisories on 14th July, 2010 and 25th June, 2013 to the State Governments and UT Administrations to take effective prevention, detection, registration, investigation and prosecution of all crimes against children.

Delhi Police has informed that FIRs are registered promptly in respect of missing children as per the directions of the Hon'ble Delhi High Court passed in W.P. (CrI) 249/2009. Delhi Police has also taken following steps to trace the missing children:-

- (i) The information about missing children is uploaded on Zonal Integrated Police Network (ZIPNET) immediately.
- (ii) Standing Order and a SOP have been issued containing steps to be taken by I.Os and responsibilities of action required to be taken by supervisory officers in order to monitor investigation and to ensure that it is followed meticulously.
- (iii) Juvenile Welfare Officers (JWO) have been appointed in all police stations.
- (iv) All FIRs registered with regard to missing children are forwarded both by e-mail and by post to Delhi Legal Services Authority (DLSA) along with addresses and contact phone numbers of parents of the missing children. DLSA in turn constitutes a team comprising, a lawyer and a social worker to follow up the case with the Delhi Police. The said team not only provides

all possible legal aid to the parents and families of the missing children but also act as an interface between the parents of the missing children.

- (v) Pehchaan: Under this scheme, the officials of Delhi Police visit areas where more number of cases of missing children are reported and organize family photographs of children. Over 1.30 lakh children have been photographed upto 30th Sept., 2015 under this scheme.
 - (vi) Operation Milap has been launched with the aim to unite missing children with their parents.
 - (vii) SNEH: Under this scheme, Juvenile Welfare Officers of the Police Stations in close coordination with NGOs undertake awareness campaign/programme.
 - viii. District Missing Persons Unit (DMPU) and Missing Persons Squad under Crime Branch monitor the cases of missing children.
 - (ix) There is one Anti Human Trafficking Unit (AHTU) in each district and one in Crime Branch. If a child (3 to 8 years) is not recovered within 4 months, the case is transferred to AHTU of district for specialized investigation.
 - (x) Rescue operations for children who are forced into labour are also undertaken with the help of NGOs.
- (e) Details of children missing and traced during 2012 to 2014 and 2015 (upto 30.11.15) are as under:—

Year	No. of children reported missing	No. of children traced
2012	5284	4541
2013	7235	6210
2014	7572	5695
2015	7358	4972
(upto 30.11.15)		

Problem of fake currency

2773. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether India is facing the fake currency problem;
 - (b) if so, the status of this menace;
 - (c) whether India has not been able to control this crime;
 - (d) whether India proposes to seek help of other countries to tackle this issue;
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